Sir, this amendment is genera] in nature. What we have provided for is more realistic. I request hon. Members to look into it. They will find it men: appropriate that this should be there.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now the question is:

That clause I. as amended, stand part of the Bill

The motion was adopted.

Clause 1, as amended, was added to the Bill.

4.00 P.M.

#### Enacting Formula

THE V1CE-CHAIRMAN (SHRI MD. SALIM): Now, we take up the Enacting Formula. There is one amendment by Mr. R. I... Bhatia.

SHRI R. L. BHATIA: Sir, T move.

That at page 1, line 1, for the word "Forty-third" the word "Forty-fourth" be substituted.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI Md. SALIM): Now. the question is;

That the Enacting Formula. is amended, stand part of the Bill.

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill

SHRIR. L. BHATIA: I move:

That the Bill, an amended, be passed.

The motion was adopted.

THE PUBLIC RECORDS BBLL, 1992 IKE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI AKJUN SINGH): I beg to move:

The the Bill to regulate the management, administration and preservation of public records of the Central Government, Union territory Administrations, public sector undertakings, statutory bodies; and corporations, commissions and committees constituted by the Central Government or a Union territory Administration and matters connected therewith or incidental thereto, be taken into consideration.

Sir. i beg your leave to place before the Members of the House a Bill on Pubic Records for consideration and approval. This Bill had been introduced in the House on 20th August, 1992.

Public records have so far been managed, preserved and made access sible under executive instructions alone. Their basic deficiency is that they are liable to change very easily. We have, no doubt, Destruction of Records Act of 1917 on the Statute Book. But it is of a very limited nature and it does not oblige the concerned authorities to discharge any function concerning destruction of records. Besides, it does not cover all public documents. It is, 'therefore, proposed to overcome this deficiency (through, a legal instrument, which is before you for consideration.

There has been a persistent demand from the public for a suitable law (concerning (the public records. The Indian Historical Records Commission, which is a advisory body with the Government and has a very large component of Scholars and Archivists on it, hag repeatedly emphasised the need for such a law. Members of Parliament and its different Committees have also recommended a similar action.

Encouraged by all-round public demand, the Government adopted an Archival policy Resolution in 1972, [Shri Arjun Singh]

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which could have the way for a legal ewMtawnt -at a future date. This Ke-soto^BD delineated tor the first time the responsibilities of the Union Ministries. Departments, etc. vis-a-vis those of the Director, now Director General of Archives, for proper care custody, managements and disposal of the rc-efflate. It also prescribed the limits and coadftions governing access to mentis by the general public.

White the Union Government has been trying to acquire the requisite experience and has been taking steps to; improve the state of management preservation, access to records etc. various Committees of the Parliament, have over the years urged the Government to bring forth a suitable Bill on the subject. The Government has consi-dered their recommendations very carefully and tried to improve the situation through effective implementation of 4be Resolution,

Unfortunately, our pious hopes have 3SKM yielded much results. The quantum of records of the Union Government has been increasing at a very fast rate. This obviously requires increasing fin-aacial outlays for their proper upkeep. Steps to contain exponential growth of reeoids and to segregate all those of permanent value have been taken. Besides, steps have been taken to keep them in the various Departments on scientific lines. But we would like to move faster. We have Mt that executive: instructions alone are not enough asd we would like to further strengthen them through a legal instrument. We ihawo, therefor©, come before you with a Public Records Bill and we propose taghnMting it through the Director General of Archives.

A Bill on Public Records, which is before year for consKteratioB, lays down the duties and responsibilities of the Union Government Offices and those of the Union Territory Atfrninfetratians, Mio Sector UnflertaiiBgB, amatory and AiAonomoaa Belies/Corporations,

wholly or substantially controlled or financed by the Central Government and Union Territory Adj-ninistratiuns and Committees and Commissions appointed by the Central Government and the Union Territory Acmmisir\*-tiens. It also makes them responsible for proper maintenance. preservation, etc. of public records under their respective custody, besides their appraisal, review, classification, destruction, etc. and transfer of records of permanent! archival value to the respective Archives Departments. The proposed Legislation further provides for prevent of unlawful removal or destruction of records, destruction or disposal of records of ephermeral value, review of records bearing security classification, transfer of records from private sources ax. Advisory Board, which would be and access to public records. The proposed Bill also provides for constituting detecting and advising the Government periodically on the ways and meaiig for better preservation and mainteaamce, transfer or declassification of classified documents, which could facilitate easy access to scholars for their bonafide research purposes. It is as well proposed to frame certain roles after the proposed Bill has been adopted, which would facilitate effective implementation of this Bill.

This proposed Bill in undoubtedly the first cornnrehensive measure, which the Union Government *is* taking. I hope that, with your support, it shall be possible to adopt this Bill and ensure effective management of our documentary heritage and its preservation for the use of Government and the scholars in times to come. This would also provide continuity to our history. It would as well permit proper understanding of the forces at work and Government policies in the right perspective.

I fervently hope that the State Governments would not lag behind and enact similar Law on Public Records in their custody before long.

I commend this Bill for the consideration of the House.

The question was proposed.

The Public

श्री संघ प्रिय गौराम : (उत्तर प्रदेश) : उपसभाष्ट्रयक्ष महोदय, भामनीय मानव िभसाधन निकास मंत्री जी, पिछले दिनों [प्रपनी पार्टी के श्रांतरिक श्रौर बाहय कार्यों 🖁 में बड़ ब्यस्त रहे, लेकिन इसके बावजुद भी उन्होंने इस समयानुकल घोर महत्वपुण विधेयक के लिए समय निकाला और सदन के समन यह विधेमक प्रस्तत किया। में इसका स्थागत करता हूं श्रीर इसके समर्थन के लिए खड़ा हुआ हूं। मुझे यह भी कहने में लंकीच नहीं है कि माननीय मत्री जी ने ग्रामी कहा कि 1972 में तत्कालीन सरकार ने निर्णय लिया था. **्रिलेकिन बीस वर्ष के अन्तराल के बाद** यह विधेयक लाया गया । मैं ग्रामे चर्चा िकरः, सबसे पहले मानमीय मंत्री जी का धान विश्वयक्ता में उल्लिखित उद्देश्य भीर कारणों की ग्रोर दिलाना चाहता हिं। उद्देश्य और कारण जो उन्हरि बताए, वह एक उद्देश्य भीर कारण को बताना भल गए यहां सिकं काफी नहीं है कि कार्यपालक प्रादेशों के द्वारा त्रमिलेखों का सीर प्रभिलेखागारों का संचातन होता था जिसमे ग्रिजिलेकों की प्रमाणिकता पर भी संदेह हो सकता था, इतिहास का भी रूप बदला जा सकता था श्रीर दायित्व किसी के उधर था नहीं. लेकिन इस विधेयक में जहां प्रावधान किया है उल्लंधन पर दण्ड का, उद्देश्यों में, उन्होंने यह नहीं बताया कि जो इसका उल्लंबन करेगा वह अपराध घोषित होगा भीर वह उसके लिए इंडनीम होगा. जिसकी व्यवस्था उन्होंने इस विधेयक की धारा-8 में की है बीर पांच बर्णका कटोर कारावास ग्रथको दस हजार रुपये की धनराशि का जुर्माना या दोनों बंड उसे भागने होंगे ।

इसलिए उद्देश्यों में ये भी जोड़ा जाता और जोड़ा जाना चाहिए चुंकि देखा गया है कि लापरवाही के कारण, जो लोग जिम्मेदार कहे जाते थे निकायों के रिकार्ड अधिकारी, आफिसर, कहीं पर रिकार्ड चोरी हो यए, कहीं पर <mark>श्राग लग्र गई, क</mark>हीं पर नष्ट हो गए धौर वह उनकी लापरवाही के कारण नष्ट हो गए और बड़े-बड़े मृत्यवान

श्रभिलेख नष्ट हो गए, जो भारत की संस्कृति भारत के भूमील भारत के इतिहास, भारत के भूगर्भशास्त्र भीर भारत की राजनीति की मत्यवान बातों से संबंधित थे, जिनकी समय-समय पर बहुत ब्रावश्यता होती है। तो मैं सबसे पहले निवेदन करूंगा कि मंद्री महोदय उद्देश्यों में इसका भी उल्लेख करें कि जो इसका उल्लंघन करेगा वह अपराधी होगा और उस अपराध का दंड पांच वर्ष की सजा और जुर्माना भी होगा।

मान्यवर, मैं इस विधेयक का स्वागत और समर्थन करते हुए पहले तो इसमें जो प्रिटिंग मिस्टेक्स या भोमीशन ग्रीर कमीशन हैं उनकी तरफ माननीय मंत्री जी का ध्यान दिलाना चाहंगाः

विल में पेज 2 पर भा<del>टिका</del>ल 3(1) में प्रापने लिखा है कि-

"...connected with the adminc^t\*-tion, preservation, selection, management, disposal and retirement of public records under this Act."

यहां पर डिस्ट्रवणन शब्द रह गया है क्योंकि इसके लिए भी कहा गया है कि जो इररैलवेंट हो गया है ग्र**भिलेख**, उसको मध्ट भी किया जा सकता है इसलिए--

".. .selection, disposal, retirement and destruction..."

लिखा जाना चाडिये।

यह वर्ड "डिस्ट्क्शन" यहां पर श्राना भाहिए: यह धारा 3(1) का प्रास्तिरी ज्मला है।

इसके बाद धारा 3 की उपधारा 2(ए) में लिखा है~

"supervision, management stud coo-fro! of the Archieves;"

[श्री संविधिय गीतम]

केवल इतना लिखा है लेकिन यहां पर वर्ड "मैंटेनेंस" और याना चाहिए। यानी-

"supervision, management, control and maintenance. ."

### होना चाहिये।

त्रगर बिजली के तार ढीले हो गए और त्राग लग गई, उसे कौन मेंटेन करेगा, कौन जिम्मेदार होगा? छत टूट गई और छत चू रही है, पानी गिरेगा और अभिलेख नष्ट हो जाएंग, उसका जिम्मेदार कौन होगा? तो टूटी उत की मरम्मत हो, बिजली के तारों की मरम्मत हो, टूटी अलमारी की मरम्मत हो, इसका मेंटेनेस और रख-रखाद भी बहुत ग्रावश्यक है। इस्रालए--

"supervision, management, control and maintenance.."

### होना चाहिये।

इसमें 'मेंटेनेंस' और जोड़ा जाए।

श्रव सँक्शन 3 की उधारा 2(वी) है। इसमें लिखा है→

"acceptance for deposit of public records of permission nature..."

### बिल की

बंगेजी प्रति में लिखा है। यहां वर्ड "परमानेट" होना चाहिए। यहां वर्ड "परमीशन" है जो मुझे दिया गया है। मैं समझता हूं कि यह मिसप्रिट हुन्ना है।

इसके बाद पेज तीन पर उपधारा (एस) है जिसमें लिखा है-

"accepting records from any private source;."

# यहा पर होना चाहिए-

"accepting records of historical and national importance from any private source." डिस्टॉॅंटिक्त ऐंड मेशनल इम्पोटेंस का को अभिलेख हैं प्राइवेट सोर्स से वही एकीया करना चाहिए। यहां वर्ड होना चाहिए-

"accepting records of historical and national importance from any private source."

पेज तीन पर जो पेरा (एस) हैं उसमें लिखा है—

"accepting records from any private source;"

# मैं कह रहा हूं कि –

Accepting records of historical and national' importance from any private source...

इसके बाद पेज 4 की धारा 6 की उपधार: 1 की उपधारा (बी) में लिखा है कि-

Periodical review of all public records and weeding out public records of ephemeral value.

यह जो पोरिफ्रोडिकल शब्द है इसको निश्चित करना चाहिए। 3 महीने बाद या 6 महीने बाद या 9 महीने बाद या 6 महीने बाद या एक साल बाद या दो साल बाद इसको निश्चित के ना चाहिए। इसको संदेहाल वाहिये यानि परिस्थिति में नहीं होइर जीना चाहिए। मेरा र जेणन है कि पीरिफ्रोडिकल की जमह yearly खद होना Yearly review of all public records and weeding out piuiblic records of ephemeral value.

होना इत्राध्ये ।

यह दियाली गाउँ इसमें जीड़ा जाना चाहिए।

्रांतकं बाद पेज 3 पर धारा 8 की उपधारा 2 में लिखा है—

No record created before the year 1892 sball be destroyed.

हम यह नहीं समझ पाय कि यह 1892 ही क्यों लिखा गया है। क्या इरु 1892

का कोई ऐतिहासिक महत्व है या यह विधेयक 1992 में लिखा गया था और 1992 से सी यर्ष पहले 1892 था, इसिलये यह सोचा गया कि सौ वर्ष पहले का जो रिकार्ड है, इसकी मंत्री जी ग्राप स्पष्ट करें कि ये 1892 ही क्यों लिखा गया है। मैं समजता हूं कि 1892 की जगह ग्रापको सब्स्टीटयूट करना चाहिए 1947, जब हमारा देण ग्राजाद हुआ था। 1947 के पहले के जो ग्रांभलेख हैं—

No record created before the year 1947 shall be destroyed except where in the opinion of the Director-General<sup>1</sup> or as the case may be.

तो यह आजादी से पहले का होना बाहिए। यह जो सजा का प्रावधन धारा 9 में किया गया है उसमें कहा गया है—

Whoever contravenes any of the provisions of section 4 or section 8 shall be punishable with imprisonment for a term which may extend to five years...

मैं लेक यह पाइन्ट आउट कर रहा या कि प्रयोध्या का मामला चर्च का विचय बना। ग्रार कोई प्रयोध्या के मामले में रिकार्ड की नष्ट कर देता है जिसके लिए हजारों लोगों की जाने चली गई तो कोई शिवकारी जानबुझ कर ऐसे वेल्युएवल रिकार्ड को एस्ट कर देता है जिसकी कीमत लाखों, ग्रीट हजारों की जानों में हो सकता है तो उसके लिए पांच वर्ष का वण्ड कम है। यह दण्ड अधिक होना जाहिए और पिरस्थित के अनुसार होना चाहिए।

इसके बाद सापने बोर्ड के बार में कहा है। इसमें प्राप्त कहा है। इसमें प्राप्त कहा है कि तीन प्राइवेट मेम्बर्स नीमिनेट होंगे। इनमें इनमें से एक प्रभिलेख का प्रध्यक्ष होना प्रौर दो हिस्ट्री के प्रोफेसर होंगे। हिस्ट्री के प्रोफेसर के लिए केवल विभागाध्यक्ष या रिकागनाइज यूनिविस्टी के प्रोफेसर होंगे। यहां पर प्रापको यह डिफाएन करना वाहिए कि वे हिस्ट्री के स्पेसिएलिस्ट होने साहिए। दूसरी बात ब्रापने इसाउन्स ग्रौर मेंटेनेन्स की बात कही है। एयाउन्स

को स्पष्ट होना चाहिए। आपने अपने वनतत्व्य में यह इशारा किया है कि आधिक संकट भी हमारे सामने आ रहा है और रिकार्ड भी सृजित होता जा रहा है। इसलिए इनको कोई मन्यली ओनरेरियम नहीं मिलना चाहिए। केवल जब वोर्ड की बैठक हो तो उसके लिए टी.ए. और डी.ए. का प्रावधान होना चाहिए। इसलिए आप इस मेंटेनेन्स को भी डिफाइन करें।

ग्रागे चल कर पेज 7 पर ग्रापने धारा 17 की उपधारा (एच) में कहा है—

"the allowances payable to members of the Board under sub-section (3) of section 13;"

जहां लिखा है वहीं पर यह जोड़ा जाना चाहिये जो मैंने बतायः कि इनको टी.ए./डी.ए./ न मिथे। एक श्रीर कह कर में श्रवनी बात समाम्त **क**र रहा हूं। ग्रिभिलेखों के सुजन के लिए बहुत बिल्डिंग्ड ऐसी हैं जो केन्द्रीय सरकार की नहीं हैं या केन्द्र आखित प्रदेशों की सरकारों की नहीं हैं या उन विभागों की नहीं हैं जो सरकार के ब्रधीन हैं ब्रीर किराये की इमारतों में अभिलेखागार हैं। मैं यह जानना चाहता हं कि उन इमारतों की जिम्मेदारी किस पर होगी? ग्रगर मालिक मकान उस इमारत की मरम्मत नहीं कराता है तथा प्रभिलेखों के नष्ट होने की परिस्थिति बन जाती है तो इस विधेयक में यह प्रावधान होना चाहिये कि मेंटेनेंस के लिए यदि वह मकान मालिक रिफ्यूज करता है ग्रीर ग्राशंका ग्रभिलेखों के नष्ट होने की है तो यह जिम्मेदारी श्राकाइच्य डियार्टमेंट की होगी। यही मेरा निवेदन है। इन शब्दों के साथ मैं माननीय सानव संसाधन मंत्री जी द्वारा लाए गए इस विवेयक का समर्थन करता हुं, स्वागत करता हूं।

THE VICE-CHAIRMAN (SHRI MD SALIM): Shri S. S. AhluWalia, not here. Shrimati Kamla Sinha.

SHRIMATI KAMLA SINHA (Bihar): Mr. Vkei-Chainnan, Sir, this Bill has been brought after twenty years. I really congratulate the (Minister, the H.R.D. Department, for briaging this Bill.

## हिन्दी में एक कहावत है देर आयाद दुक्त आयाद। आप देर से आए लेकिन दुक्त आए।

I would like to point out a few things. In the aims and objectives jt has been said that this Bill has been brouht to bring absut an Archival Advisory Board to Advise the Government Oa matters relating to the public records and proper administration of the provisions of the Bill.

The idea of having this Bill is how to keep and preserve the public records of historical The previous speaker has importance. pointed out a few things. I am not going Into the detail but I would like to make one or two points. For example, library science is a recognised science all over the world. la national archives book rfecord keeping is also like a science. In this Bill I don't find any clause which says that a sepa,-ate carde fci archive-record keeping shall be created. I hope that the Minister when he makes the rule will take care of it. separate cadre is essentia] and special training should be given fo this cadre so that proper maintenance and preserva.-tion public documents of historical importance can be done. How these documents should be kept, how these maintained and how should be these should be preserved—.the cadre must be trained on all these. In developed countries archive science is a very developed science like the library science and in most of the big libraries they also keep tne important papers and documents and along with that microfilms are made of all the impotrant documents. They keep them in three, four or five to ensure that whenever me set is destroyed, the other set can be available. This should be done in our country also. I know that for doing this some amount of money will be needed. But so much of money is being wasted, going down the drain in various ways. If this is done it will be done for a good cause to preserve

oar national heredity, to preserve whatever is preserved today, whatever is done today, for the posterity and for the future use. This is very; important and hope that the Minister will lock *into* this matter.

Another aspect is about the Board. The Archival Advisory Board is going to be created and in clause 13, page 6, it formation details have been given. Three private members will be there. They will be from the Post-graduate Department of History. I think one of tbsm should be a specialist in the ancient history and cukure. Mr. Minister, I am saying that one of 'he private members should be- a scho!a<sub>r</sub> of ancient history and culture because in the archives ithere are a lot of materials relating to ancient history. For example, documents relating to British rule, the battle of Plassy, etc.: they aw valuable documents. somebody who has knowedge of these things will have to look after this. Then there is a clause where is has been staged-this is clause 6 at page 4—"periodical review of all public records and weeding out public records of ephemeral value," Who WiU. judge which of the documents are of ephemeral value? I think, the Department Heads or the junior officers should net be given the right to destory the documents. This slwmd be dose an expert body. An expert body should be created in the Stales and at the Centra also which will go through the records and they should decide which of .'he records are of ephemeral value. What will happen otherwise? Governments come and Governments go. H some Government comes next time which does not have any respect for our national history, our national records, oar national war of independence or even for whatever has beep done in the poatinde-pendenc© era, they will and distort all these records.

SHRI AJIT P. *K*, JOGI: Madhya Pradesh): That Government will nevers come

SHRIMATI KAMLA SINHA; 1 dM nea say anything abewtt which Gawt. ean

tome or not. 1 ma not name aay foiiticai Party. There snoua be a i-.parate, Independem body. . Such a oody should be created to look t'.iter these public record and the j serous in the aremve wftich are supposed to be destroyed and weeded out, and the ephemeral vame should be uecided by this body and not by any mdi-vidaui officer or a group of officers oecause these officers net at iht ridding of the masters, the Government of the time, and that should not be done. Sir, there is a clause that even at the Union Territory level and otherwise the archives will be created. I would like to know from the hon. Minister whether the Government plans to have of Archival Boards/Councils in the States because in every State there is an archive in the police department and in other dsnartments. In these archives important documents are kept which ade important for the nation. I would like to know whether there should be a separate kind of an Advisory Council, Advisory Body o- an Archival Advisory Board at the State-level and what wilt be its structure I would like the hon. Minister to give some thought to it and, if necessary, it should be incorporated in the rules.

SHRI SUKOMAL SEN (West Bengal): Sit. usually the archives are maintained through  $executiv_e$  orders of the Central Government or the State Governments. Archives are thera at national level, archives are there at the Si die level and archives are also there in the police departments. Now this Rill seems to be

Bill which deals with the archives of the Central Government and thr Union Territories Sir, T appreciate the attempt of the Government to systematise the maintenance of the archives for is importance. This Bill, was necessary and it was long due. Now. I would like to make some comments about it. Although archives is a very important institution in our country, very few people pay attention to it Bm people who are research-Minded, who have done some research work and who are. doing educational work, understand the tmpotrence of archives. If we look at the archives

material ot pre-1947 and post-1947, there is a lot of difference. Before 1947

When Brrishers came 10 rule our country, they maintained the archives very systematically, whether the peopte could have access to the documents or not mat was a different taing. But "for their own purpose, tor their ova aa-ruiiustration, they used to keep the tiles in a very systematic way. They aid not destroy the inportant files. Now, when, researcher\* want to work in the archives they find that u is very easy to find

us" the documents of pre-lv47 perio.i rather than post 1947 penod. After Independence this perception about the maintenance of archives has gone down. Mow there is no systematic attempt to preserve the files, which file has to be troyed and which file has to be pre served. There % a clear-cut order. It depends upon the whims of the authori ties, authorities who have no sense of history, who have no sense as to which is important and which is no\* important from the national point of view. Now it is totally in a haphazard manner. Sir, I would like to say, one thing is lacking in this. There is no practical guideline—some Members have already mentioned--which file-' are to be preserved and which files are to be destroyed and which are of national importance to national lite and to the national history. This caring be entrusted to the departmental head or

a departmental officer. A departmental officer should be there but for that some experts who ve "icnnwIed'geaWe i^, the -subject should help them and should guide them. Otherwise, any file can be destroyed and any file which is "or important ;an be preserved.' My friend from that side, Shri Sangh Priya Gautam. has qnoted from page 5 "No record created before the" year 1892 shall be destroyed. . . \*\* To me the sanctity of 1895 is not comprehensible In fact, pre-partition files should be kept The cut-off year should be 1947. Before 1947, it was a dependent country, it was a subject country and those files have relevance to our national movement. What the Britisher, did. what v<sup>©</sup> did, everything is there. So all

[Shri Sukomal Sen] the files before 1947 should oe kept properly. Even this should be decided by the Expert Committee. The filed Which are of trivial value or which have no value should toe destroyed. But the other files should be kept in proper shape. On the same page, point No. 11 it 13 mentioned that:

"The National Archives of India or the Arrives of the Union territory may accept any record of historical or national importance from any private source by way of gift, purchase or otherwise,,

The National Archives of India or, as the case may be, the Archives of any Iftrioa tatritory may. ir such manner and subject to such conditions as may be prescribed make any public record referred fo in subsection (1) available to aay bonafide research scholar."

I do not know why restrictions should be imposed on a bona fide research scholar. This was the practice during the British period. This was there even after independence. The files of the national movement were not open to research scholars. After a lot of effort, the files were made open to them. The same thing, the same mentality is being followed. Why should there be restrictions? The research scholars should •have full access to these fifes. They need them for research purpose. These restrictions should be totally abolished. Restrictions mean some bureaucratic control. People who do not understand anything wfll be controlling it. Research scholar, who want to go into certain aspects of the national movement or any important event in national history will be restricted. This should be give<sub>n</sub> up. Another point is about the classified documents. What will happen to the classified documents? About that nothing has been mentioned here. Does it mean that the classified -locuments will not he made open to the research scholars or the people who are interested in them? That cannot be done. There should be some mention about this also. In this connection I would like to mention many records are maintained

by the police department. Delhi is a The Union Territory. Delhi Police maintains some records. Likewise, other other Territories and in the States also the police departments maintains re cords. It is hell of a job to have ac cess to these files. It is easier to gp into the files kept in the National Arc hives. The hon. Members must aware that without going into the police files it is very difficult to unearth past history or know more about the na tional movement. It is impossible. But the police authorities unnecessary severe restriction on research scholars. They do not understand the meaning of it. They feel that they are still under the British regime when Britishers used to deny everything. The same mentality pievails in the police departments. An other aspect that I would "ike to men tion is about the forming of the Ad visory Board. The Advisory Board is heavily loaded with bureaucrats, twitta officials, Secretaries, Joint Secretaries not have etc. many if whom may i<sub>n</sub> archival any experience work. many of whom may not have gone into an archive, many of whom may not have done any research work. They may not have written anything on the national movement or anything. These people constitute the Advisory Board. This Board cannot work. This Board cannot function properly. It will not be helpful to the people who want to do research work. You can reduce the number of bureaucrats and at the same time increase the number of scholarly persons. Not just professors ifrom postgraduate departments of history because many professors from many universities have no experience of archival work. There are many authors who are not professors in the universities tout are authors of very important books, and have enough experience of archival work. I know many professors who have not done any research but they are professors, and you simply say that they will be included. How can they help? I feel that only those persons with enough experience of archival work and who have done some research work should toe -"eluded. Besides them, one or two anthors of important books

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who have done some research work but who are not professors in the universities, could be included. People with •working experience in the National archives or in the State archives could also be included so that they can help. Only this way the Board should be constituted.

While concluding, [ would say that this is a law for the Centre and not iot the States. My point is that you should have a discussion with the State Governments also. The archives in the States are in a bad shape. I would request the hon. Minister to see to it that proper guidelines are given to the Stat® Governments on the similar pattern so that achives at the State level are also maintained properly. I would suggest that after the Bill is passed, the hon. Minister should call a meeting of the State Ministers and impress upon them the need to maintain the State archives properly because both Central and State archives are important in file national life. Thank you.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SEUA): Mr. Vice-Chairman, a Bill on Public Records which has been introduced in this House fc of great importance to all of us. Public records need to be preserved for effective functioning of the Government. They are also no less valuable to the people as they provide an authentic account of functioning of the Government. Since we all want our history to be factually correct and as objective as possible it is desirable that these instruments Government action are duly preserved and passed on to posterity for re-constructing our history.

Records are presently managed by Executive instructions only and are liable to change. Access of research scholars to these records can also change. Since we wish to make records easily accessible to research scholars and also facilitate quick transfer of records of perma-

nent value to the Archives, the Bill has been introduced. The proposed Bill would give a statutory base to the executive orders concerning effective management, preservation and access to public records.

There has been a public demand for such an enactment and the Indian His torical Records Commission, a body of historians and archivists in the country, which has an advisory status with the Government, has been quite vocal about it. It had also engaged the attention of Parliament.

Considering this all-round demand, the Government had appointed an Archival Legislation Committee in 1959, which in its Report submitted in the next year, suggested enactment of a Single Uniform Law on Public Records of the Union Government, Governments of the States and the Union Territory Administration by amending the Constitution. Since the proposed course of amending the Constitution was not very easy, and there is no single entry in the Constitution under which such a law could be framed, consultations with the State Governments were initiated, permitting the Parliament to frame a law on their behalf. Unfortunately, none of the State Governments wished to give such an authorisation.

While we were still continuing to persuade the States in favour of a uniform law, the Estimates committee of the IVtti Lok Sabha wished us to move faster oo the subject. The Government consequently issued an Archival Policy Resolution i<sub>n</sub> 1972, which delineated the responsibilities of the various Ministries, Departments, and offices of the Government of Tndia vis-a-vis those of the National Archives of India, which is die custodian of all public records of the Central Government. The Archival Policy Resolution has no statutory base. Nevertheless, the Department of Culture took up the question of implementing the various provisions of the Resolution quite seriously. It initiated a programme of compiling Retention Schedules for Records erf functional nature of all

[Kumari Seijaj Ministries, .Departments and offices of the Government of India. Tnis has been a stupendous task and it has been possible to compile 319 such schedules which would facilitate weeding of records of ephemeral value at a faster pace Inspection of departmental records rooms where all records ar© kept prior to their transfer to the National Archives was initiated so that records keeping in the Government departments could be put on a proper footing. Besides, appraisal of records after 25 years was taken up so that records of permanent value could be segregated for their transfer to the National Archives. This has abviousy resulted in much saving in expenditure on the upkeep mantenance of records.

Various other steps to streamline the records management system  $i_n$  Central Government offices and to train the personnel in this field were taken up. While some progress was possible on these fronts, very little headway could be made in respect of declassification of classified documents.

The Annual Reports of the Director-General of Archives on the implementation of this Resolution have repeatedly pleaded for strengthening his hands with a legal enactment. The various Committees of Parliament have also been pressing the Government for an early enactment on public records.

The Bill before the House is the Government's response to this all-round demand and it is hoped that i\* would facilitate proper adniinistration, management, preservation and proper access to records. I hope this Bill would encourage the State Governments to follow the example set by the Govern-anent of India, to enact similar laws before long.

Now, I would like to respond to some of the points made by hon. Members. Shri Gautam made the point that in clause 3, sub-clause (1), the words, 'maintenance' and 'destruction', should have been added. I would like to point out to him that the word

'disposal' covers destruction of records. Maintenance is covered under 'management'.

In regard to the point made by him about periodical review, a^ well as another point made by him about the allowances to the members of the Advisory Board, these would be covered by the rules framed under the Act.

Shrimati Kamla SLnha raised the point about the review of records by a separate body. This is being done jointly by the administrative departments and the archivists who come into close contact with the research scholars. Therefore, all records are being reviewed and those of ephermeral value would be destroyed after a thorough examination and evaluation from the historical and administrative points of view.

Yet another point by Shrimati Kam'a Sinha was about the Advisory Biard. She wanted that *a* professor of ancient Indian history should be included in the Advisory Board. With reference to this, I would like to say that a professor of ancient Indian history is not really very relevant here because the archives in our country are basically from the middle of 18th Century onwards. The Advisory Board would consists of two professors of modern Indian history, one archivist and three non-official members. Thank you. Sir.

SHRIMATI KAMLA SINHA: I mentioned about...

THE VIC2-CHAIRMAN (SHRI MD. SALIM): She  $i_s$  not replying.

She only intervened. More reply would come.

SHRIMATI KAMLA SINHA: I wanted that a cadr<sub>e</sub> of national archieves workers should be created. What about that? She did not respond to it. The Minister did not respond to it.

THE VICE-CHAIRMAN (SHRI MD. SALIM): The Minister is going to reply. You will get the reply.

SHRIMATI KAMLA SINHA: AD right.

श्री मोहस्मद खलीलर रहमात (स्रान्ध प्रदेश 🗀 जनाव बाइस चेयरमैन साहब, यह बिल जो पब्लिक रिकार्डस बिल 1992 पेश किया गया है, मैं इसकी भरपूर ताईट बरता हूं। जैसा कि मिनिस्टर साहब ने विल मेव करते हुं कहा था कि 1972 ईस्वी में यह फैसला किया गया था कि इस किस्म का बिल लाया जाए. 20 साल एजरने के बाद ब्राज यह बिल लाया जा रहा है। मैं यह कहंगा कि "देर ब्रायट दरून ग्रायद" बिल ग्रा गया है ग्रौर *यह ग≋ भ्र*च्छा बिल है श्रौर मैं समझना है कि इस बिल के बनते के बाद यह बिल हमारे मुल्क की कौमी यकजहरी में भी एक मज़बर रोल अंजाम देगा। इस अजह से विज्ञाहां तक हमारे नेशनल ग्राकांडज का जा सवाल है, कई ेले । ब्राहम दस्तावेजात श्रीर डोक्य्<mark>मेंट्स हमा</mark>रे पास मौका है जिसके तहफ्कूज के तास्तुक में अभी उक कोई कानन नहीं बनाया गर्या था और इसके जो आफिसरी को थे वे जिस तरह चाहे एक एक्जीक्युटिव ब्राईर के जरिए इसमें नद्दीली कर सकते थे ग्रीर इनको तलब किया जाता था और दिस्ट्राय किया **जा**रा थाः उसके तिए बेहर **जरू**री मा कि इस विस्म का कान्स बनाया जाए ग्रौत त्या पान्य के जरिए उसके तह**्कुज** का ध्रकाम किया नाए । अगर उनकी तलब भी करना है तो इसको भी यानी बाजाफता लमेंटी में तय करके कि कौन सा रिकार रखा जाए और कौन सा रिकार्ड डिस्टाय किया जाए, इसकी ग्रहम जरूरत थी । इस लिहाज से में समझता हुं कि यह बहुत ग्रन्छ। काम है। हम यह देखते हैं कि कई रिसर्च स्कोलर ऐसे हैं जो यह जाहते हैं कि डोक्यमेंट्स का मुद्रायाना करें, इंस्पेक्शन करें और उनकी स्टेडी करें। सगर च्कि वेंट्रल गवर्नमेंट ग्रीर उसकी जिल्ली भी एजेंसीज हैं. इनके रिकार्ट को सही करके तरतीय नहीं किया गया था। जिहारा रिसर्च स्कौलमं कं भी बड़ी दिक्कत सहसूत हो। रही था कि वह इंस्पेक्शन करें और स्टडी करें। प्रव में समझता हूं कि यह कानन क्षम हो जाने के बाद और इस

कानुन के निफाज के बाद सही ढंग से तरतीब दिया जाएगा । हमारे रिसर्च स्कालर्स को भी पूरी सहलियत मिलेगी। फिर दूसरी बात ह्यूमन रिसोसिंज डवलप-मेंट के ब्रानरेबल मिनिस्टर साहब भी यहां पर मौज्द हैं, मैं यह कहना चाहूंगा कि हमारी दरनी किताबें ग्रौर निसाबी किताबें जो होती हैं, उस पर भी ग्रभी हाल में हमने देखा है कि दुमारे यहां की स्टेट गवर्नमेंट ते मनमाने ढंग से दरसी किताबों में तब्दीली की है और यह सादित करन की कोशिश को जाती कि जो भी तब्दीली की गई वह सही है। इसकी वजह क्या है। श्रगर यह जिल पहले से ही सही ढंग से रेग्यलर किया जाता तो उनकी इस किस्म की हिम्मत नहीं हो सकती थी कि वह दरसी किताबों में भी ्नमानी बातें व्हकरें । मैं श्रापसे दरख्वास्त करूंगा कि दरसी किताबों में जो तब्दीली करके स्टेट गत्रवंमेंट की तरफ से लाई गई है उनको फौरी दुश्स्त किया जाए बाजफ्त कमेटी बैठा करके ग्रौर यह देख करके कि क्याबह सही है या नहीं। में ग्रानरेबल मिनिस्टर साहब से यह दरख्त्रास्त करूंगा ।...(घंटी)...

द्सरो बात, यह है कि हम यह दबने हैं कि स्टेट प्राकड़िज में इतनी थ्रच्छी नाइव्रे**ी हैं कि वहांपर बजट की** कमो को बजह से ग्रौर कानून न होने की वजह से वहां जो कीमती रिकार्ड है, तवाह दो रहा है। खुद मैं हैदराबाद की मियाल ग्रायसे ग्रर्ज करना चाहता है। वहां जो इतनी शानदार लाइबेरी है कि ग्रगर सही ढंग से उसको चलाया जाए तो में यह समझुंगा कि यह हिन्दुस्तान की बेहतरीन और इंतड़ाई कीयती प्रसन्सा लाइबेरी हो सकती है ागर लिर्फ कोई कानुन हैनहीं और कोई बाज़ फता बजट है नहीं, <mark>जिशकी वजह से वह बिल्क्नल मृतसिर</mark> हालन में है। तिहाजा में आपसे यह दरख्वास्त करूंगा कि यह विल पास होने के बाद ग्रापके मुताहिलका स्टेट के जो मिनिस्टर्स हैं, उनकी एक मीटिंग बलाइए

[श्री मोहम्ब सलीसुर रह ान] ग्रौर उनको गाईड लाईस दे दीजिए कि वह भो इस कान्त को एक रहतुमा भ्रमूल के तौर पर समझते हुए वहां पर भी इस किस्म का कानून बन एं। लिहाजा इन चंद बातों के साथ मुझे जो टाईम दिया गया है, मैं भ्रापका शुक्रिया श्रदा करता है।

شرى محد خليل الريمس "نعهم إبر ديش، ىجناپ دائش چېتريين صاحب ريه بلرجو بيلك ب ديكادكيس بل ١٩٩٢ بيش كيا كسابي ين أس ك حبريور تائيد كرتابون رجبيبا كرمنسطر صاحب نے مرور کرتے ہوئے کہا تھا کہ 1921میسوی میں بیرفیصلہ کماگیا تھا کہ اس قسم کا بل لا ما صابیحہ بيرىسال گزريند كيدبعد آج بيريل لاياحاري ينے يىں بيركہول كاكر" در أيد دريست أبر بل آگ بے اور بیرانک انتھا بل سے اور میں يسمحصتا بول كداس ل ك يني ك لعدر بل بهايس ملك كي تومي كب حبيتي مي نفي الكم هنبوط رول انجام ديكاراس وجرسه اور واكومنيطس ہارے یاس موتود ہر جن کے تحفظ کے تعلق يسه اللي كك كوتى قانون نهيس بنايا كرا عقا. اوراس سے سی آفیسرس رسیتے تھے وہ مس طرح حامین ایک ایکزیکی اگر کرد کیے ذریعے اس ميں تبدي كرسكتے تقے اور إنكو تلف كياح آنا بقااور فربيط ايته كماحا تأثفا اس كي لي بيده وري تهاكداس قسركا قانون

منا با جا شے اور اس قانون کے ذریعے اس سي تحفظ كالتظام كياجا شدا كراس كوتلف كمرناب تواس كويعي بامنالط كمطي ميس طيه كويجي كدكون ستص ديكارگ ركھا ولمدنئے اوركون مل دہ کارڈ ڈیسٹرا کے کما جائے۔ اہم مزورت تھی اس لحاظ سع بي سمجة اليون كربيت اليما كام بديد ديكيفته بي كوكتى السري امكالرليب مي جريد جاست بن كروا كونيش كامعائيه سمریں انسپیکش کمرس اوران کی انطوی کمیں مكرسون يسنظل كودنمذه اس كامتني كبي الحنسيزين ان كهريكارد كوسيع كرك ترتيب منبي كميا ككيا تقالهذا رسيري اسكاليس كوهي بلرى دقت تحسوس بورسي هي كه وه اسبيش موس اوراس فری کویس ایس مستحصیتا بیون که برقانون باس موجانے كے لعد اوراس قانون كے نفاذ كے بعد صحيح وصلك سے ترتب دیا واسے گا بھارسے دلیس ہے اسکالیں کو بھی يوري سبولت ملے كى بھر دوسى بات سرمن وسيود منرط وليمنط كي أنربيل منسطرصا وسعي يبل موجودي مي بيرجاننا جابون كاكريمارى درسى كتابي اورنصابي كتابي بويوتي بن. اس برہی ابھی حال میں ہم نے دیکھیا ہے کہ ہماریے ہیاں کی اسٹیرٹے گودنمنٹ نیٹین مانیے مورنگ سے درسی کتابوں میں تبدی کی سینے . اور بیرنابت کرنسه کی کوشش کی بیاتی سیر کر تو

The

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سے سج منسٹرس بی انبی اکی مٹینگ بلایتے اور ان کو گائیٹ لائیس دیجیئے کہ وہ ہی اس قانون کو ایک رہنما اصول کے طور ہے ہی سیمجیتے مہوکتے وہاں ہر ہمی اس قسم کا قانون بنائیں فہندا میں ان مجند باتوں کے ساتھ مجھے م مائم دیا گیا ہے: ہی آب کا شہر پیرا واکر آ ہوں۔

SHRI ARTUN SINGH; Sir, I am verv grateful to the hon. Members for the Keen interest they have shown in the matter which is covered by this Bill whicft speaKs not only of their scholarly bent of mind but also their concern about our neritage which lies in our archives, sometimes outside our archives, in private hands, and which needs f.o be protected and preserved. For sake of preservation itself and also foj- scholars to well deep and come up with conclusions about matters which may become issues of current importance and also give us an insight into the past which sometimes intrudes on the prsent and also projects of the future. It is this continuity which we call, in one word, heritage. I nm quite aware of the delay that has taken place in bringing such a legislation. It is not as if there was nothing f.i govern the archival activities but it "2s, more or less, in the nature of Reso lulions and Executive Orders-fairly comprehensive orders-but it was thought necessary by Parliament also and by other expert committees that we should have a law which could be something,

دوری بات بیرب کریم بیدد کیت بیر کرایش آدکاری انن انھی لائبریری ی کم وال بر وجرسے وال جوتیتی ریکارڈ ہے۔ تباہ ہو راہے بنودیں حیدرآبادی مثال آپ سے عرض کرنا چاہتا ہوں۔ والی جواتی شاخار لائیبریری ہے کواکر صحیح ڈیھنگ سے اس کو جلایا جائے تو میں بیمحبوں کا کریر مہندوتان کی بہترین اور انتہائی قیمتی اثافہ لائیری ہوسکتی ہے دیکھروں کوئی قانون ہے نہیں بوسکتی ہے دیکھروں کوئی قانون ہے نہیں اورکوئی باصالطر بجیلے ہے نہیں یجب کوئی میا ایس ہونے کے بعد آ پیچے متعلقہ اسمیدیل بل ایس ہونے کے بعد آ پیچے متعلقہ اسمیدیل [Shri Arjun Singh] which can be a matter of reference and also of guidance and also to implement the policy and see that the implementation is on the right lines and, if there is any default, then there should be a provision to take care of that default. This Bill has attempted to be of that wide range.

I can understand some of the shortcoming that the hon. Members have pointed out. Many of them, I am sure, can be taken care of by the rules that would be framed, and I can assure the hon. Members that their specific concerns will be attended to by the rules, where-ever necessary, and also, at the same time, this cannot be considered to be! the last word. Since this is the first law of its kind in the country, I think a few years of its working will give us some more experience also and then give us an opportunity to see what needs to be done.

There was one specific point raised by an hon. lady Member here, that is, about the cadre for preserving and im-phnenting the policy under thi<sub>s</sub> Bill. A cadre, Sir, is being created. It is being created in the National Archives Institute, and we will ensure that only those persons get to handle the archives who have a diploma or a degree from this Institute, and that would be th<sub>e</sub> basis of the cadr<sub>e</sub> which the hon. Member has been referring to.

A point has been made about the year 1892. I think the inference of the hon. member that this was a hundred-year old reference—that's why the year 1892 has been referred to—is very substantially correct, because once we have a record

which is 100 years old, it is presumed that it has to be preserved because, in between there have been periodical reviews all the time, and thosg reviews always bring up certain records which are of  $a_n$  ephemeral nature and which need not be preserved, and some which are worthy of preservation though they may not be 100 years old. But a hundred-year watermark, I think, itself is something which must be taken into account, and that's why the year 1892 has been mentioned.

There has been a point about classified Classified documents are not documents. usually in the archives. Only the unclassified documents are in the archives and, therefore, access to them is Thi<sub>s</sub> police control of not at all discussed. certai, archival material has been just brought up. I must say that I will not be able to give you a reaction to this straightway, but I can quite see that nis is an important aspect, and, therefore, I crave your indulgence to give me a little time to look into it and see what we can do about it-whether it can ho treated material from private sonrce, sources or whatever it may be. I would like to see how that can be brought under this, S.00 P.M. Shri Sukomal mentioned about the review and abdut the decision-making authority for records. the ephemeral I would 1'ke to say that the provision is that this decision should be taken by a duly authorised and competent authority. Board that has been mentioned here will be of people who are really worthy of being on the. Board which is soing to

review and decide about the preservation or the destruction of records of historical nature. I cannot lay down very strict guidelines for the selection of these persons, but obviously any person to be selected for appointment on this Board will have to fulfil this qualification of a high order.

Proclamation Article 356

of the constitution

Sir, hon. Member, Shri Khaleelur Rah-man has mentioned about the state of the State Archives. I have mentioned in my very first introductory speech that despite our best efforts so far we have nor been able to enlist the support of the State Governments to frame similar Acts. That we shall stili pursue. I will take up the matter. As suggested by several Members, after this Bill is pass-ed. we will call a meeting of all the State Ministers who are dealing with this matter, and we shall once again bring this t<sub>0</sub> their notice. This time we will have the added authority of Parliament. Parliament i,, also concerned that such a law is made in the States. T am sure that the State Governments will give the"r consideration.

Sir. this is al! I have to say.

THE VICE-CHAIRMAN (SHRI MD. SALIM); The question is:

That the Bill to regulate the management, administration and preservation of public records of the Central Government Union Territory Administrations, public sector undertaking statu-\*ory bodies corporations, commissions and committees constituted by the Central Government or a Union Territory Administration and matters connected therewith or incidental thereto, be taken into consideration.

The motion was adopted.

THE VICE-CHAIRMAN rSHRI MD. SALIM): We shall now take up caluse-bydause consideration of the Bill.

Clauses 2 to 18 were added to the Bill Clause 1 (Short title) and commencement

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now we shall take up Clause 1. There is one amendment. No, 2; by Shri Arjun Singh

> SHRI ARJUN SINGH: Sir. I move!: That at page 1, line 3 for the figure "1992" the figure "1993" be substituted

The question was put and the motion was adopted. C'louse 1, as amended was added to the Bill, Enacting Formula.

THE VICE-CHAIRMAN (SHRI MD. SALIM); Now we shall take up the Enacting Formula. There is one amendment by Shri Arjun Singh

#### SHRI ARJUN SINGH; Sir, I move:

That at page 1, line 1 for the word "Forthy-third" the word "Forty-fourth he substituted.

The question wos put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill. The Title was added to the Bill.

SHRI ARJUN SINGH: Sir, I beg to move;

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

### PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO THE STATE OF NAGA-LAND

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): Sir, I lay On the Table a copy (in English and Hindi) of the Proclamation [G.S.R. No. 79(E)] issued by the President under clause (2) of article 356 of the Constitution on fhe 22nd February 1993, revoking the Proclamation madt by him on the 2nd April, 1992, in relation to the State'of Nagaland, under -- aluse (3) of the said article.